

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

DATE OF ORDER: 02.01.2001

OA No. 622/2001

Pankaj Kumar Rathore son of Hukam Singh Rathore, Diesel Assistant, resident of 260 - A/30, Pratap Nagar, Mayo Link Road, Ajmer.

....Applicant.

VERSUS

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Ajmer.

....Respondents.

Mr. N.K. Gautam, Counsel for the applicant.

CORAM

Hon'ble Mr. Justice O.P. Garg, Vice Chairman.  
Hon'ble Mr. Gopal Singh, Member (Administrative).

ORDER

PER HON'BLE MR. JUSTICE O.P. GARG, VICE CHAIRMAN

Applicant alongwith five similarly situated persons have made a representation only on 8.11.2001. Without waiting for the outcome of the representation, one of the applicants rushed before this Tribunal. After having heard Mr. N.K. Gautam, learned counsel for the applicant, and taking into consideration the facts & circumstances of this case, we feel that this OA is pre-mature and some breathing time should have been given to the respondents to consider and pass appropriate

*[Handwritten signature]*

orders on the representation made by the applicant alongwith others. We ~~do not~~ are inclined to entertain this Original Application at this stage. This OA is dismissed accordingly.

Gopal Singh

(GOPAL SINGH)

MEMBER (A)

O.P. GARG

(O.P. GARG)

VICE CHAIRMAN